GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO. 550

TO BE ANSWERED ON: 03.12.2025

DPDP RULES

550. SHRI BALWANT BASWANT WANKHADE:

SHRI ANTO ANTONY: SHRI K SUDHAKARAN: DR. SHARMILA SARKAR: SHRI BENNY BEHANAN:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that rules for Digital Personal Data Protection (DPDP) Act has not been made;
- (b) if so, the current status of the draft rules under the DPDP Act, 2023 along with the reasons for the delay in notifying the DPDP Rules;
- (c) whether it is a fact that DPDP was passed in 2023 and only draft rules have been framed as of 2025 and if so, the details thereof;
- (d) the timeline proposed by the Government for finalising and releasing DPDP Rules for public implementation;
- (e) the measures being taken by the Government to ensure the DPDP rules align with international data protection standards, such as the General Data Protection Regulation;
- (f) the details of stakeholders, experts or organizations consulted during the drafting of the DPDP Rules;
- (g) whether any public consultations were held regarding the same; and
- (h) the details of budget allocation and utilization of DPDP board since its inception, year wise?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA)

(a) to (h): The Digital Personal Data Protection Rules, 2025 ("Rules") were notified on 13 November 2025.

The Government studied global best practices while drafting the act and rules. This approach guided the provisions on transparency in personal data processing, adequate security measures, and Data Principals' rights, and ultimately ensured consistency with international standards.

During the formulation of the Rules, the Government sought public feedback by publishing the draft Rules on the MyGov portal and undertaking public consultations in nine cities nationwide.

These consultations witnessed participation from a diverse set of stakeholders, including startups, MSMEs, industry associations, civil society groups, and various government departments, all of whom submitted detailed recommendations.

In addition, 6,915 comments were received from individuals and organisations through the MyGov portal.

After notification of Rules on 13th Nov 2025, steps have been taken for establishing the DPB as per rules.
